



2026:AHC:12793

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 34964 of 2025

Amir Alias Lal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sushil Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard Sri Sushil Kumar Pandey, learned counsel for the applicant, Sri S.K. Rai, learned AGA for the State-Respondent and perused the record.
2. This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of the accused-applicant seeking enlargement on bail in Case Crime No. 83 of 2025, under Section 305 (A) of B.N.S and Section 3/5/8 of U.P. Prevention of Cow Slaughter Act, 1955, Police Station Purkaji, District- Muzaffar Nagar.
3. Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 25.06.2025. The applicant was not arrested on the spot and the name of applicant came in to picture during the course of confessional statement of co-accused. Learned counsel for the applicant submits that the present applicant Airf Alias Lal, has already been enlarged on bail by this Court *vide* order dated 16.10.2025 in Criminal Misc. Bail Application No. 35958 of 2025. He submits that apart from the present case, applicant has criminal history of 35 cases to his credit, wherein he has been bailed out and the same has been explained through supplementary affidavit. He further submits that there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.
4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant, but could not dispute the aforesaid fact.

5. Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and *prima facie* case, but without commenting on merit of case, a case for bail is made out.

6. Accordingly, the bail application is allowed.

7. Let the accused-applicant, **Amir @ Lal**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

8. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 19, 2026
Vinod.

(Ashutosh Srivastava, J.)